

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'H': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.4842/Del/2019
(Assessment Year: 2008-09)**

Ultra Wiring & Connectivity System (P) Ltd., vs. ITO, Ward 27 (1),
Plot No.287, 287A & 287B, Sector 59, New Delhi.
HSIDC Industrial Estate,
Ballabhgarh – 121 004 (Haryana).

(PAN : AAACU7563K)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None
REVENUE BY : Shri Amit Katoch, Sr. DR

Date of Hearing : 11.01.2024
Date of Order : 16.01.2024

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of the Id. CIT (Appeals)-16, New Delhi dated 27.03.2019 for the assessment year 2008-09.

2. The issue raised is levy of penalty of Rs.14,83,200/-.
3. At the outset, in this case, Id. DR for the Revenue provided a communication from the Assessing Officer that assessee has settled their dispute in the quantum appeal as well as penalty appeal by resolution of the dispute under Vivad Se Viswas Scheme 2020 (VSVS). Accordingly, in

view of the aforesaid submission of the Revenue, we treat this appeal as infructuous. Hence, this appeal is dismissed as infructuous.

Order pronounced in the open court on this 16th day of January, 2024.

**Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 16th day of January, 2024
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Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-16, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**